

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20351 of 2019

(Arising out of Order-in-Original No. 01/2019 (Pr. Commr.) dated
07/01/2019 passed by the Principal Commissioner of Central Tax, GST
West Commissionerate, Bangalore)

Shri Radhakrishna K

Director,
M/s. The Metro Professional Services Pvt. Ltd,
No. 7, Ground Floor,
Nagarbhavi Extension, 2nd Stage,
Bangalore - 560072
Karnataka

Appellant(s)

VERSUS

**The Commissioner of Central Tax,
Bengaluru West,**

BMTC Building,
Banshankari II Stage,
Bengaluru - 560070
Karnataka

Respondent(s)

Appearance:

Mr. Pradyumna G.H, Advocate
BVC & CO, 1st Floor,
NO. 371, 8th Main, Sadashiva Nagar,
Bangalore - 560080
Karnataka

For the Appellant

Mrs. C.V. Savitha,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20501/ 2020

Date of Hearing: 20/08/2020

Date of Decision: 20/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **20/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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